

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.A. 10/93
in
O.A. No. 187/92
T.A. No.

DATE OF DECISION 5-5-1993

Shri Jayantibhai Purab Petitioner

Shri C.S. Upadhyay Advocate for the Petitioner(s)

Versus

Union of India and others Respondent

Shri Akil Kureishi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B Patel Vice Chairman.

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

Shri Jayantibhai B. Purabia
 S/o Bijalbahi Purabia
 Municipal Health Staff Quarters,
 Block No. 3, Room No. 11,
 Opp. Shanker Bhavan Shahpur,
 Ahmedabad.

Applicant.

Advocate Shri C.S. Upadhyay

Versus

1. Shri Madhav Godbole
 Secretary or his successor
 the Union of India, Ministry
 of Home Affairs, Govt. Of India,
 New Delhi.

2. Shri P.P. Pande
 Superintendent of Police
 or his successor,
 Central Bureau of Investigation
 Jivabhai Chambers, Ashram Road,
 Ahmedabad.

Respondents.

Advocate Shri Akil Kureshi

O R A L J U D G E M E N T

In

C.A. 10/93 in O.A. 187/92

Date: 5-5-1993

Per Hon'ble Shri N.B. Patel

Vice Chairman.

The order of this Tribunal in O.A. 187/92 dated 29-7-1992 directs the respondents to consider the case of the applicant as and when they take up the question of filling up of posts of Waterman/Wash boy on a regular basis though his name may not be sponsored by the Employment Exchange, subject to his satisfying all other conditions. There is no direction that the provisional

service of the applicant cannot be terminated. In the reply filled on behalf of the respondent no.2, it is stated that the process of filling up of the post of waterman and Wash boy is not taken up and is not going to be taken up in near future as there is ban against recruitment to the post of waterman/wash boy.

2. In these circumstances, we do not see any non-compliance of the order of this Tribunal dated 29-7-1992

If the service of the applicant as provisional employee is terminated or contemplated to be terminated, and if the applicant feels aggrieved by it he may take whatever steps are thought fit by him in that behalf. As at present we do not find any non compliance or dis-obedience of the order of the Tribunal dated 29-7-1992. Proceedings are therefore dropped and notices to the respondents are discharged.


(V. Radhakrishnan)

Member (A)


(N.B. Patel)

Vice Chairman.

*AS.